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GOVERNMENT OF KERALA
Law (Legislation-C) Department
NOTIFICATION

No. 8938/Leg. C1/87/Law. Dated, Trivandrum, 7th July, 1987/
16th Ashadha, 1909.

The following Act of the Kerala State Legislature is hereby published for general information. The Bill as passed by the Legislative Assembly received the assent of the Governor on the 7th day of July, 1987.

By order of the Governor,
L. MANOHARAN,
Law Secretary.

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33/2598/87/MC.

ACT 13 OF 1987

THE GANDHIJI UNIVERSITY (AMENDMENT) ACT, 1987

An Act further to amend the Gandhiji University Act, 1985 and for certain matters incidental thereto.

Preamble—WHEREAS it is expedient further to amend the Gandhiji University Act, 1985, for the purposes hereinafter appearing;

BE it enacted in the Thirty-eighth Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Gandhiji University (Amendment) Act, 1987.

(2) It shall be deemed to have come into force on the 1st day of June, 1987

2. *Amendment of section 10.*—In section 10 of the Gandhiji University Act, 1985 (12 of 1985) (hereinafter referred to as the principal Act),—

(a) in sub-section (4), for the words, “a period of three months of its appointment” the words “a period of five months of its appointment or within such further period, not exceeding one month, as the Chancellor may specify in this behalf” shall be substituted;

(b) in sub-section (6), for the words, brackets and figure “specified in sub-section (4)”, the words, brackets and figure “specified in or under sub-section (4)” shall be substituted;

(c) in sub-section (7) for the words, brackets and figure “specified in sub-section (4)” the words, brackets and figure “specified in or under sub-section (4)” shall be substituted

3. *Revival of the committee and validation*—Notwithstanding anything contained in the principal Act, or in any other law for the time being in force, the term of office of the members of the committee appointed by the Chancellor under section 10 of the principal Act by notification No GS3-5895/86 dated the 3rd March 1987 which expired on the 2nd day of June, 1987, shall with effect from the date of publication of this Act in the Gazette revive and accordingly anything done or to be done or any action taken or to be taken by the Chancellor or the said committee or any other person or authority in the purported exercise of the powers and functions conferred by or under the principal Act shall not be deemed to be invalid or ever to have been invalid merely on the ground that the term of office of the members of the committee aforesaid had expired on the said date.